

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 127
IA(I.B.C)/1410 (CH)2024
IA(I.B.C)/1411 (CH)2024
IA(I.B.C)/1412 (CH)2024

In
CP (IB) No. 274/Chd/Pb/2022
(Admitted)

IN THE MATTER OF:
Yogesh Sharma

... **Petitioner-Financial Creditor**

Versus

Bhatia Hire Purchase Pvt Ltd

... **Respondent-Corporate Debtor**

Under Section: 7, 22(2) IBC 2016, Sec 21(1)
Rule: 11 of NCLT, 2016

Order delivered on 12.06.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 07.08.2024.

Sd/-

Court Officer

12.06.2024
Priyanka